ITEM NO.5 COURT NO.8 SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 21383/2019

(Arising out of impugned final judgment and order dated 04-12-2017 in CWP No. 10516/2016 passed by the High Court Of Punjab & Haryana At Chandigarh)

THE HSIIDC PANCHKULA (FORMERLY KNOWN AS HARYANA STATE INDUSTRIAL DEVELOPMENT CORPORATION LTD. & ORS. Petitioner(s)

VERSUS

SARBATI & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.133352/2019-CONDONATION OF DELAY IN FILING and IA No.133353/2019-CONDONATION OF DELAY IN REFILING)

Date : 13-09-2019 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s)
Mr. B.R. Mahajan, AG
Mr. B. K. Satija, AAG

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Subject to payment of Rs.10,000/- (Rupees Ten Thousand) by way of cost to Supreme Court Secretarial Staff Welfare Association within four weeks from today, delay of 457 days in filing this Special Leave Petition shall stand condoned.

Signature Not Verified
Digitally signed by DEEPAK SINGH
Date: 2019.09.14 12:47:19 IST
Reason:

Issue notice.

Tag with SLP (C) No. 18288 of 2017.

In the meantime, operation of the impugned orders shall remain

stayed.

Let this Special Leave Petition be listed for orders as soon as the Constitution Bench Judgment is rendered in SLP (C) Nos. 9036-9038 of 2016 – Indore Development Authority & Ors. Etc. v. Manoharlal & Ors. Etc.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)